

review this matter.

THE MINISTER OF STATE OF THE
MINISTRY OF HEALTH AND FAMILY
WELFARE (SHRI RASHEED MASOOD):

(a) No.

(b) The States/UTs which have issued notification banning the salt in their entire State/UTs, are Arunachal Pradesh, Bihar, Chandigarh, Himachal Pradesh, Haryana, Jammu & Kashmir, Manipur, Meghalaya, Mizoram, Nagaland, Punjab, Sikkim, Uttar Pradesh, Tripura, Assam, Delhi and Dadra & Nagar Havelli.

The States of Andhra Pradesh (3 distts.) Gujarat (3 distts.), Madhya Pradesh (12 distts.), West Bengal (10 distts.), Maharashtra (7 distts.), Orissa (1 distt.), Karnataka (1 distt.) have issued partially ban notification.

(c) Yes.

(d) Potassium Iodate (KIO₃) is not imported. This chemical is manufactured locally after importing iodine from Japan.

(e) The dosage of Potassium Iodate being used for iodisation of salt is not injurious to health.

(f) The survey carried out by the Dte. G.H.S., I.C.M.R. and the IIMS have revealed that no region in the country can be considered completely free from goitre and other Iodine deficiency disorders. Iodation of salt is the cheapest and proven method of prevention of Iodine Deficiency disorders. If any specific scientific data regarding adverse effects of consumption of iodised salt in the country is brought to notice of the Government, then the matter could be referred to I. C. M. R. for examination.

[English]

**Non Implementation of Amendments of
PFA Act in States**

6602. SHRI GANGA CHARAN LODHI:
Will the Minister of HEALTH AND FAMILY
WELFARE be pleased to state:

(a) whether the Food Adulteration Act amended in 1989 is not being implemented in some states;

(b) if so, the reasons therefor and the states where the Act is not being implemented; and

(c) the steps proposed to be taken for its implementation?

THE MINISTER OF STATE OF THE
MINISTRY OF HEALTH AND FAMILY
WELFARE (SHRI RASHEED MASOOD):

(a) to (c). The Prevention of Food Adulteration (Amendment) Act 1986 is being implemented by all the State Governments and Union Territories except Mizoram. Steps have been initiated by the State of Mizoram to implement the Act.

Per Capita Availability of Protein

6603. PROF. P. J. KURIEN Will the
Minister of HEALTH AND FAMILY WEL-
FARE be pleased to state:

(a) the per capita availability of protein in the country ;

(b) the per capita protein availability among the people below poverty line;

(c) whether Government have chalked out any plan to encourage the protein availability to the people living below poverty line; and